IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

O.A. No. 271

1987

DATE OF	DECISION	9/8/1990
JAIL OI	DECIDIOI	

Shri N.G.Rajan & Ors.	Petitioners
Shri K.K.Shah	Advocate for the Petitionerts)
Versus	
Union of India & Ors.	Respondent
Shri N.S.Shevde	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. A.V. Haridasan

: Judicial Member

The Hon'ble Mr. M.M.Singh

: Administrative Member

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

 MGIPRRND -12 CAT/86-3-12-86-15,000

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- 1. Rajan N.G.
- 2. Babu Saiba
- 3. Malik Gulam Ahmed
- 4. Bhimsingh Bachu
- 5. Palvika K.
- 6. Jiva Bondaliya
- 7. Satha Thoga
- 8. Ratilal Babu
- 9. Ravji Gama
- 10. Valsala P.K.
- 11.Umeshchandra Vasudeo

C/o.Kiran K.Shah, Advocate, 3 Achalayatan Society, Dvn.II, Navrangpura, Ahmedabad. : Applicants

Versus

- 1. Union of India,
 Through:
 General Manager,
 Western Railway,
 Churchgate, Bombay-400020.
- Deputy Chief Engineer(S & C) Western Railway, Vadodara.
- 3. Chief Engineer (S & C)
 Western Railway, Ahmedabad.
- Divisional Railway Manager, Western Railway, Pratapnagar, Vadodara.

: Respondents

Coram : Hon'ble Mr. A.V. Haridasan

: Judicial Member

Hon'ble Mr. M.M.Singh

: Administrative Member

ORDER

Date: 9/8/1990

Per: Hon ble Mr. A.V. Haridasan

: Judicial Member

In this application filed under Section 19 of the Administrative Tribunals Act, 1985 the applicants 11 in number who are casual labourers working in the Vadodara of Western Railway have sought to cancel the order dated 22.5.1987 issued by the Deputy Chief Engineer (S & C) transferring them to Chittor Division. When the case come up for final hearing, Mr.N.S.Shevde, learned counsel for the respondents submitted that he

will be issuing an order cancelling the impugned order.

In view of this submission made by Mr. Shevde on behalf of the respondents, we allow the application and direct the respondents to issue necessary order cancelling the impugned order at Annexure A in so far as the transfer of the applicants within a period of 15 days from the date of communication of this order. No order as to costs.

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(M.M.Singh)
Administrative Member

(A.V.Haridasan) Judicial Member

a.a.b.